

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
UNIK BAZAR LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	UNIK BAZAR LIMITED
2. Date of incorporation of corporate debtor	16/09/2011
3. Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100DL2011PLC225177
5. Address of the registered office and principal office (if any) of corporate debtor	A-213, Ground Floor, Shanti Gopal Chambervikas Marg, Shakarpur Delhi East Delhi Delhi- 110092
6. Insolvency commencement date in respect of corporate debtor	24/11/2022
7. Estimated date of closure of insolvency resolution process	17/06/2023*
8. Name and registration number of the insolvency professional acting as interim resolution professional	ANISH AGARWAL IBBI Regn. No: IBBI/PA-001/IP-P-01497/2018 -2019/12256
9. Address and e-mail of the interim resolution professional, as registered with the Board	605A, R.S Tower, Circular Road, Lalpur, Ranchi, Jharkhand 834001 Email- ip.cispl@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	605A, R.S Tower, Circular Road, Lalpur, Ranchi, Jharkhand 834001 Email- rp.unikbazar@gmail.com
11. Last date for submission of claims	02/01/2023*
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Unik Bazar Limited** on 24/11/2022.

The creditors of **Unik Bazar Limited**, are hereby called upon to submit their claims with proof on or before 02/01/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**CIRP against Unik Bazar Limited commenced vide order dated 24/11/2022 of Hon'ble NCLT, Court-II, New Delhi and Mr. Sanjay Kumar Singh was appointed as the IRP. However the process could not commence due to technical ineligibility of Mr. Sanjay Kumar Singh. Given the circumstance Mr. Anish Agarwal was appointed as the IRP vide order dated 13/12/2022 of the Hon'ble NCLT, Court-II, New Delhi to conduct the CIRP. This order dated 13/12/2022 was received by Mr. Anish Agarwal on 19/12/2022. In regard to the aforesaid mentioned facts and circumstances the IRP will be filing an application with the Adjudicating Authority seeking exclusion of time period from 24/11/2022 to 18/12/2022. The dates mentioned in the table above are subject to the exclusion of time period being granted by the Hon'ble Adjudicating Authority.*

Anish Agarwal

Interim Resolution Professional in the matter of Unik Bazar Ltd.

IBBI Regn. No. - IBBI/PA-001/IP-P-01497/2018 -2019/12256

AFA: AA1/12256/02/191023/104616 | Valid Upto:19/10/2023

Date: 19/12/2022

Place: Delhi